

FORM B**Public Announcement**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
SUPREME INFRASTRUCTURE BOT PRIVATE LIMITED

Sr. No	Particulars	Details
1	Name of Corporate Debtor	Supreme Infrastructure BOT Private Limited
2	Date of incorporation of Corporate Debtor	25 th March 2009
3	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies, Mumbai
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	CIN: U45202MH2009PTC191231
5	Address of the registered office and principal office (if any) of Corporate Debtor	4 th Floor, CTS No. 16/4, Supreme House, Jain Mandir Road, Powai, Opp. IIT Main Gate, Mumbai, Maharashtra - 400076
6	Date of closure of Insolvency Resolution Process	19 th February 2025
7	Liquidation commencement date of Corporate Debtor	Order Date: 19 th February 2025 Order Received Date: 25 th February 2025
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name: Ram Ratan Kanoongo IBBI Registration No: IBBI/IPA-001/IP-P00070/2017-18/10156
9	Address and e-mail of the Liquidator, as registered with the Board.	Address: 708, Raheja Centre, Nariman Point, Mumbai - 400021 Email: rrkanoongo@gmail.com
10	Address and e-mail to be used for correspondence with the Liquidator	Address: C/o, Headway Resolution and Insolvency Services Pvt. Ltd. 708, 7 th Floor, Raheja Centre, Nariman Point, Mumbai - 400021, Maharashtra. Email: cirp.supremebot@gmail.com
11	Last Date for submission of claims	21 st March 2025

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Supreme Infrastructure BOT Private Limited on 19th February 2025 (Copy of order received on 25th February 2025).

The stakeholders of Supreme Infrastructure BOT Private Limited are hereby called upon to submit their claims with proof on or before 21st March 2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims of proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 shall be deemed to be submitted under Section 38.

Date: 01st March 2025
Place: Mumbai


Ram Ratan Kanoongo
IBBI/IPA-001/IP-P00070/2017-18/10156
Liquidator for Supreme Infrastructure BOT Private Limited

